

(a) whether there is any truth in the claim of the Indian Airlines Technical Association that the Agreement of the Airlines failed to implement certain assurances given to the Association in April last ;

(b) what are those assurances ; and

(c) the reasons why those assurances were not implemented ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) No, Sir.

(b) and (c) Do not arise.

Conversion of ITOs Class II Posts into ITOs Class I

988. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Income-Tax Employees Association, Delhi and Income-Tax Employees Federation have opposed conversion of ITOs Class-II posts into ITOs Class-I posts in the Income-Tax Department ;

(b) whether it is also a fact that Indian National Trade Union Congress (I) have also opposed conversion of ITOs Class-II posts into Class-I posts of ITOs ;

(c) whether it is also a fact that a number of Members of Parliament have also opposed the conversion of ITOs Class-II posts into Class-I posts in the Income-Tax Department ; and

(d) if so, whether Government are going to abandon the proposed conversion of ITOs Class-II posts into Class-I posts of ITOs in the Income-Tax Department?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) to (c) Yes, Sir.

(d) The proposal to convert a few (258 out of 2200) posts of income-Tax Officers (Group B) to Income-Tax Officers (Group-A) has been formulated taking into account the requirements of Government for Income-tax Officers Group B and Group 'A'. It is not proposed to abandon the proposal.

Hovering of Pak Aircraft over Jammu and Kashmir Areas

989. SHRI RAM SINGH SHAKYA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that a Pakistani aircraft flew over Akhnoor area of Jammu district and over the Gurez Section of the Kashmir valley on 6 July, 1983 ;

(b) if so, the details of these aircraft which hovered over the Indian territory ; and

(c) the reasons why were those aircraft not detected by our radars and chased to force them land to know the purpose of their hovering over Indian territory ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) No, Sir.

(b) and (c) Does not arise.

Violation of Agreement between the I. A. Technical Association and I. A. Management

990. SHRI SYED MASUDAL HOSSAIN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the details of understanding and agreement between the Indian Airlines Technical Association and I. A. management ; and

(b) the details of violations that took place both on behalf of the Association as well as of the management ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) and (b) Wage settlements are concluded by the Indian Airlines Management with the various Unions from time to time. The last such settlement was signed with the Indian Airlines Technical Association in June, 1979. The Settlements/Agreements entered into with the Indian Airlines Technical Association envisage, among other things, that the Association would observe constitutional means and eschew agitational steps and/or concerted actions or any other means which may have the effect of interrupting or disrupting the work of the Corporation and/or the normal functioning of the various sections and departments and/or the operation of services of the Corporation or which may have the effect of causing delays to the Corporation's services or inconvenience to its passengers and the public.

In the recent past there had been instances of members of IATA as well as its office bearers violating these specific provisions in regard to conduct. From the mid-night of 16/17th April, 1983 till 4th May, 1983, the Aircraft Technicians in the Line Maintenance Section at Bombay resorted to an illegal strike demanding the determination of shift strength in consultation with the Union and the maintenance of this shift strength irrespective of its relationship to the actual work-load. On 18th May, 1983, IATA members, in response to a call given by the General Secretary, resorted to certain concerted restrictive work practices tantamounting to strike.

There has been no violation of the provision of the settlement on the part of Indian Airlines Management.

विदेशी पर्यटकों को आकर्षित करने के लिए सरकार के प्रयास

991. श्री सत्येंद्र नारायण सिंह :

श्री एच०एन० नजे गौडा :

श्री डी०एम० पुत्ते गौडा :

श्री भीमसिंह :

श्री रवींद्र वर्मा : क्या पर्यटन और नागर विमानन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार भारत में विदेशी पर्यटकों को आकर्षित करने के प्रयास कर रही है ;

(ख) यदि हां. तो क्या यह भी सच है कि सरकार ने कुछ देशों में अपने कार्यालय बंद करके कुछ अन्य देशों में कार्यालय खोलने का निर्णय किया है ; और

(ग) यदि हां, तो ऐसा निर्णय लेने के क्या कारण हैं ?

पर्यटन और नागर विमानन मंत्रालय के राज्य मंत्री (श्री खुरशीद आलम खां) : (क) जी, हां ।

(ख) पर्यटन विभाग ने पर्थ स्थित कार्यालय को कुआला लाम्पुर में ट्रांसफर कर दिया है और तेहरान कार्यालय को अस्थायी रूप से बंद कर दिया है । दुबई, कोलम्बो और काठमांडू में नए कार्यालय खोलने का प्रस्ताव है ।

(ग) नए कार्यालय खोलना, कार्यालय बंद करना और मौजूदा कार्यालयों को स्थानांतरित करना, विद्यमान स्थितियों के मूल्यांकन पर निर्भर करता है जिनमें पर्यटक भेजने वाले विविध क्षेत्रों की पर्यटक संभाव्यता शामिल है ।

Declining Trend in Project Exports

992. SHRI BHIKU RAM JAIN : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that there is a declining trend in project exports, and India's project and construction exports have declined to thirty two contracts worth Rs. 365 crores in 1982 as against 57 contracts of the value of Rs. 768 crores in 1981; and

(b) what are the reasons for the decline in exports and the measures proposed to reverse the same ?